

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 47/2025 (WZ)

IN THE MATTER OF: -

VISHAL S. RAJEMAHADIK

APPLICANT

VERSUS

MAHARASHTRA POLLUTION  
CONTROL BOARD & ORS.

RESPONDENTS

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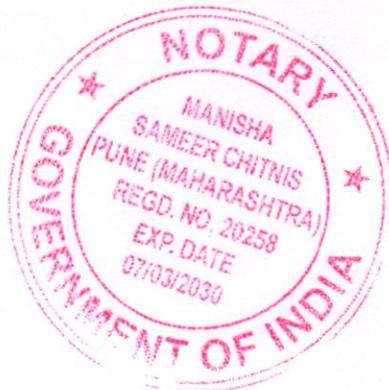
*Pratik D. Bharne*

(Pratik D. Bharne)

Regional Director

Place: Pune

Date: 22/07/2025



**प्रतिक भरणे / Pratik Bhanre**  
क्षेत्रीय निदेशक / Regional Director  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env't. Forest & Climate Change, Govt. Of India  
सर्वे नं. ११०, हीराबाई धनकुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५  
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 47/2025 (WZ)

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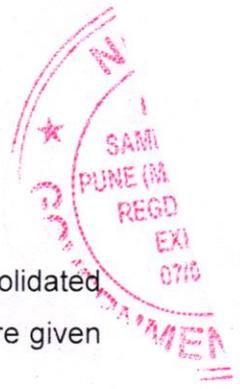
MAHARASHTRA POLLUTION  
CONTROL BOARD & ORS.

RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO.02,  
CENTRAL POLLUTION CONTROL BOARD(CPCB)

1. That, I am fully conversant with the facts and circumstances of the present case and am duly authorized to affirm and swear this affidavit on behalf of the Central Pollution Control Board (hereinafter referred to as CPCB).
2. That, this reply is being filed in response to the Original Application No. 47/2025 (WZ) filed by Shri Vishal S. Rajemahadik, the Applicant, regarding industries in Maharashtra, compliance of industrial environmental norms, installation and connectivity of Online Continuous Effluent/Emission Monitoring System (OCEMS) in these industries, exemption to units not discharging wastewater from the requirement of OCEMS, and display of information/data on Maharashtra Pollution Control Board (herein after refereed as to MPCB) and CPCB website.
3. That, the Hon'ble NGT vide order dated 02.05.2025 in Original Application No. 47/2025 (WZ) impleaded the CPCB as the Respondent No.2. The Hon'ble NGT directed CPCB to submit reply-affidavit in respect of prayer clause (2), "Mandate be issued that the list of non-complying industries and industries exempted from ZLD norms be published online to ensure transparency and accountability"

A copy of the Hon'ble NGT order dated 02.05.2025 is given at **Annexure-R2-I**.



4. That, as the Original Application is generalized in nature, the consolidated submission of CPCB on the Original Application and specific to the prayer are given in subsequent paragraphs.

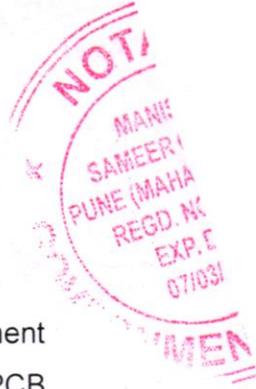
#### **Submission of CPCB**

5. That, for strengthening monitoring mechanism and effective compliance through self-regulation, CPCB vide letter dated 05.02.2014 directed all SPCBs/PCCs under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as the Water Act), and the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as the Air Act) to ensure installation of online continuous monitoring systems in the 17 category of high pollution potential Industries, Common Effluent Treatment Plants (CETPs), Common Hazardous Waste and Bio-medical Waste Incinerators.
6. Further, CPCB directed SPCBs/PCC vide letter dated 23.04.2018 to issue closure directions to existing industries falling under 17 categories of Industries and Common Treatment Facilities, commissioned on or before 28.02.2017, if found operating without installation and connectivity of Online Continuous Effluent/Emission Monitoring System (OCEMS). SPCBs/PCCs were also directed to incorporate a specific condition in the Consent Order (CTO) of newly established Industries falling under 17 categories of Industries and Common Treatment Facilities, commissioned after 28.02.2017, that such units shall install Online Continuous Effluent/Emission Monitoring System (OCEMS) and provide its connectivity to CPCB server.
7. That, there are 4,322 units under 17 categories of industries in the country which were mandated for OCEMS installation, out of which 3,744 units have installed OCEMS and for remaining 578 units, closure directions issued by CPCB under Section 5 of Environment Protection Act, 1986, are still in-force.
8. That, CPCB has published Guidelines for Continuous Effluent Monitoring Systems on 07.11.2014 and Guidelines for Continuous Emission Monitoring Systems in July 2017 (revised in August 2018). The said Guidelines are

available for public access at CPCB website (web-link: <https://cpcb.nic.in/ocems1/>).

9. That, as per CPCB Guidelines dated 07.11.2014, for Online Continuous Effluent Monitoring Systems, industries claiming Zero Liquid Discharge and not discharging effluent outside the premises shall install camera and flow meter at the discharge point from the channel/drain provided for carrying the effluent within the industry. However, industries achieving Zero Liquid Discharge by utilizing effluent for irrigation/gardening will have to install Real time monitoring systems.
10. That CPCB vide directions dated 07.12.2015 issued under Section 18(1)(b) of the Water Act, 1974, mandated Zero Liquid Discharge in molasses-based distilleries only in Uttar Pradesh, Uttarakhand, Bihar, West Bengal, Haryana, Chhattisgarh, and Madhya Pradesh (Ganga Basin States). In other Sectors and States, CPCB has not mandated ZLD conditions. However, SPCBs/PCCs may prescribe ZLD conditions or individual industry in any sector may adopt ZLD system with consent from concerned SPCB/PCC. Further, it is to humbly submit that information regarding consent is available at Maharashtra Pollution Control Board website <https://mpcb.gov.in/access-consent>.
11. That, real-time values of environmental pollutants of trade effluent and emissions generated through OCEMS are transmitted online to CPCB and concerned SPCB/PCC on 24x7 basis. Central software processes the data and in case the value of pollutant parameter exceeds prescribed environmental norms, an automatic SMS alert is generated and sent to Industrial Unit, so that corrective measures can be taken by the industry immediately, with OCEMS being a self-regulatory mechanism. Further, CPCB also prioritizes the industries for physical inspection based on these alerts.
12. That, since 2016, based on SMS alerts, generated through Online Continuous Effluent/Emission Monitoring Systems (OCEMS), CPCB started inspection-cum-monitoring of units, which are randomly selected. The selection criteria include units (including ZLD units) having maximum number of SMS for which SMS alerts are generated, units which have offline OCEMS, and units for which no





SMS alerts are generated.

13. That, based on OCEMS data total 42 Units (Industrial/Common Treatment Facilities) specifically in Maharashtra were inspected and monitored by CPCB during Apr-2023 to June-2025. Out of these 42 inspected units, 27 units were found non-complying. Considering the scale/gravity of violation, action as deemed fit as per the provisions of Environmental Laws, have been taken against such units. The action includes Closure Directions to 1 unit, Show-Cause Notices to 13 units, Technical Directions to 2 units and Directions to MPCB for further action against 11 Units. All the directions containing observations during inspection and action required, issued to the Units and State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) are available for public access at CPCB website (weblink-<https://www.cpcb.nic.in/cpcb-directions-5ep.php> and <https://www.cpcb.nic.in/cpcb-directions.php>)
14. That the Hon'ble Supreme Court of India vide judgement dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti & Anr. v/s Union of India & Ors (W.P. (Civil) No. 375/2012), directed States and Union Territories to make provision for online, real time, continuous monitoring system to display emission levels, in the public domain, on the portal of the concerned State Pollution Control Board. MPCB is displaying the data of OCEMS, for units in its jurisdiction, on its website, at weblink-<https://onlinecems.ecmpcb.in/<hash>/publicPortal/categoryList>. Filters to fetch parameter-specific and historic data are also available in the MPCB portal. Further, CPCB has also been displaying the historic data of OCEMS for all the units in the country, in public domain on its website (Weblink-<https://rtdms.cpcb.gov.in/publicdata/#/public-data>).
15. That, the State Pollution Control Boards (SPCBs) in states and Pollution Control Committees (PCCs) in Union Territories has to ensure the compliance of Environmental Standards as prescribed in Consent to Operate (CTO), issued under the Water Act, 1974 and the Air Act, 1981.
16. That, CPCB vide directions dated 12.12.2019 issued under Section 18(1)(b) of

the Water Act, 1974 and the Air Act, 1981 has directed SPCBs/PCCs to inspect Red, Orange, and Green categories of industries at a minimum inspection frequency of 6 months, 1 year and 2 years, for verification of compliance of environmental norms. In addition, Common Waste Management/Treatment Facilities such as STPs, CETPs, CBMWTFs etc., and 17 categories of high pollution potential industries are to be inspected on quarterly basis by SPCBs/PCCs.

17. That, CPCB collects the status of industrial compliance from SPCBs/PCCs on annual basis. As per the information provided by MPCB (status as received on 12.07.2024), there are total 93,261 operational industries in Maharashtra under different categories. Out of which, 91,991 units were complying whereas 1,270 units were found non-complying with Environmental Standards. Action against such units (Closure Directions: 193, Show- Cause Notice:944, and Directives: 133) have been taken by MPCB.
18. That, in light of the submissions made above, it is clear that all data regarding directions to non-complying units and OCEMS has been uploaded on the CPCB website and is an ongoing continuous activity. Therefore, there is no merit in the present application. This answering respondent will abide by the directions and orders passed by the Hon'ble Tribunal.



Pratik D. Bharne

(Scientist 'E' & Regional Director)

Central Pollution Control Board

**प्रतिक भरणे / Pratik Bharne**

क्षेत्रीय निदेशक / Regional Director

**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**

**Central Pollution Control Board**

क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

M/o Env't. Forest & Climate Change, Govt. Of India

ऑफिस नं. ११०, हीराबाई धक्कुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५

Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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ORIGINAL APPLICATION NO. 47/2025 (WZ)

IN THE MATTER OF: -

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VERSUS

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RESPONDENTS

AFFIDAVIT

I, Pratik D. Bharme, working as Scientist 'E' & Regional Director in Central Pollution Control Board, Regional Directorate, Survey No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the contents there of are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

*Pratik D. Bharme*

DEPONENT

**प्रतिक भरणे / Pratik Bharme**

क्षेत्रीय निदेशक / Regional Director

**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**

**Central Pollution Control Board**

क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार

M/o Env't. Forest & Climate Change, Govt. Of India

सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५

Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

VERIFICATION

Verified at Pune on this day <sup>22<sup>nd</sup></sup> of July, 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

*Pratik B.*

DEPONENT – Respondent No.02  
**प्रतिक भरणे / Pratik Bharne**  
क्षेत्रीय निदेशक / Regional Director  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार  
M/o Env't. Forest & Climate Change, Govt. Of India  
सर्वे नं. ११०, हीराबाई धनकुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५  
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

COUNSEL for Respondent No. 02



Noted & Registered  
At.Sr.No. 434/2025

**BEFORE ME**

*Manisha Sameer Chitnis*

**MANISHA SAMEER CHITNIS**  
NOTARY  
GOVERNMENT OF INDIA

**22 JUL 2025**

प्रतिक भरणे / Pratik Bharne  
क्षेत्रीय निदेशक / Regional Director  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
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पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार  
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Item No.7

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**ORIGINAL APPLICATION NO.47 OF 2025 (WZ)**

Vishal S. Rajemahadik

... **Applicant**

**Versus**

Maharashtra Pollution Control Board

... **Respondent**

Date of Hearing : 02.05.2025

**CORAM : HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Ashok Dubey, Advocate

**ORDER**

1. This application has been filed with the prayers that CPCB and MPCB be directed to ensure that compliance data for all 17 categories of polluting industries, including real-time parameters and uptime records, is made publicly available online and a mandate be given that the list of non-complying industries and industries exempted from ZLD norms, be published online to ensure transparency and accountability.

2. In the body of the application, it is submitted that the applicant is seeking intervention of this Tribunal regarding ineffective implementation of online environmental monitoring system for highly polluting industries. The lack of enforcement action based on real-time pollution data, the significant gaps in monitoring and the non-availability of compliance data in the public domain render the entire online monitoring scheme infructuous. The learned counsel for the applicant has drawn our attention to Circular dated 06.04.2016, annexed as Annexure-A1 (Page 18 of the paper-book), issued by the respondent MPCB, wherein it is mentioned that in compliance with CPCB/MPCB directions, it has

instructed that all the stack holders – 17 category highly polluting industries/CHWTSDFs/CBMWTSDFs/CETPs should follow the procedure outlined in this website for submission of online data for continuous emission and effluent monitoring system and complete the online connectivity within 10 days i.e. by 16<sup>th</sup> April, 2016. Learned counsel, after having drawn our attention to this circular, submits that the compliance of this circular is not being done.

3. Next the learned counsel drew our attention to Annexure-A4, which is annexed at pages 27 and 28 of the paper-book, which is the information furnished regarding Online Monitoring of Pollution by the MoEF&CC dated 04.04.2023, wherein following information is given:

## Online Monitoring of Pollution

Central Pollution Control Board (CPCB) issued direction under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to all State Pollution Control Board (SPCBs)/ Pollution Control Committees (PCCs) to further direct industries for installation of online monitoring system in highly polluting 17 categories of industries/Common Effluent Treatment Plants (CETPs)/ Biomedical facility/common hazardous waste facility.

Further, under section 5 of Environment (Protection) Act, 1986, CPCB has also issued directions to all the industries falling under 17 categories of highly polluting industries to install online continuous emission/effluent monitoring system and ensure connectivity of data to SPCBs/PCCs and CPCB servers.

CPCB directed SPCBs/PCCs to issue closure directions to existing industries falling under 17 categories of industries and common treatment facilities, commissioned on or before 28.02.2017 if found operating without installation and connectivity of OCEMS. SPCBs/PCCs were also directed to incorporate a specific condition of installing and connecting OCEMS before start of operation in the Consent Order (CTO) of a newly established industry falling under 17 categories of industries and common treatment facilities, commissioned after 28.02.2017.

During 2014-2022, out of 4247 industrial units, 3535 industries have installed and connected OCEMS to CPCB and SPCB server. The closure directions for remaining 712 industries are still in-force. The purpose of the direction was to create self-regulation and monitoring by the industries themselves for complying with the stipulated standards. Sector-wise status regarding connectivity of OCEMS is attached at Annexure-I.

From these OCEMS, real-time values of environmental pollutants of trade effluent and emissions from industrial units are transmitted online to the server of CPCB and concerned SPCB/PCC on 24x7 basis. Central software processes the data and in case of value of pollutant parameter exceeds prescribed environmental norms, an automatic SMS alert is generated and sent to industrial unit, SPCB and CPCB, so that corrective measures can be taken by the industry immediately and appropriate action can be taken by concerned SPCB/PCC.

There are total 4,433 highly polluting 17-categories of industries in the country. Appropriate actions are taken against non-complying units. State-wise status of 17 categories of highly polluting industries is given at **Annexure-II**.

Government has taken various initiatives towards control of pollution caused by industrial sector which are as follow:

- Notification of industry-specific discharge standards under Schedule-I: 'Standards for Emission or Discharge of Environmental Pollutants from various Industries' of Environment Protection Act, 1986. SPCB and PCCs are mandated to ensure the compliance of these standards. So far, industry specific environmental standards, for about 80 industrial sectors, have been notified.
- The SPCBs/PCCs issue consent to establish/ consent to operate and authorization to the industries in the States. Also, the SPCBs/PCCs monitor the compliance of industrial emissions/effluent discharges and other operational activities according to the prescribed standards.
- Since 2016, CPCB has started inspection of 17 categories of highly polluting industries on the basis of SMS alerts generated on violation of effluent and emission standards. In case of non-compliance, action against industry is taken under provisions of Water Act, 1974, Air Act, 1981 and Environment (Protection) Act, 1986.
- The criteria for categorization of industries has been revised and directed all SPCBs/PCCs to adopt the same. 254 industrial sectors are categorized into red (61), orange (90), green (65) and white (38) categories.

This information was given by the Minister of State for Environment, Forest & Climate Change, Shri Ashwini Kumar Choubey in a written reply in Lok Sabha today.

4. Thereafter, he has drawn our attention to pages 34 and 35 of the paper-book, which is a report on Environmental Pollution by Factories issued by the MoEF&CC on 01.08.2024, which contains the following information :

The Central Pollution Control Board (CPCB), in association with State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs), is implementing the provisions of the Water (Prevention & Control) Act, 1974, the Air (Prevention & Control of Pollution), Act, 1981 and the Environment (Protection) Act, 1986 to prevent and control pollution of environment. CPCB categorizes industries into Red, Orange, Green and White categories, on the basis of Pollution Index (PI) which is a function of potential of water pollution, air pollution, and hazardous waste generation and the same is implemented by the respective SPCB/PCC. Accordingly, the consent is issued to establish/operate to the units in the State/UT by SPCB/PCC. SPCBs/PCCs also monitor the compliance of effluent and emissions discharge standards. In case of non-compliance, action against the unit is taken under provisions of the Water Act, 1974, the Air Act, 1981 and the Environment (Protection) Act, 1986.

As per the information, received from SPCBs/PCCs, there are total 5,26,691 operational units (having pollution potential) in the country which includes Red, Orange and Green categories.

Actions such as issuance of show-cause notices/closure directions, are taken in case of violation of environmental regulations, as deemed fit.

State Wise number of complaints received in CPCB during the last three years are enclosed as

**Annexure-I.** The list of factory-wise and state-wise with respect to chemical industries polluting air, water and environment during the last three years and the current year is annexed at **Annexure-II.** The list of complaints received related to Slaughter houses, Dairy & Tanneries are enclosed as **Annexure-III.** State wise details of complaints received w.r.t. Agro Based Industries are enclosed as **Annexure-IV.**

The Government has taken a number of regulatory measures to keep the level of pollution by industrial units under control. The measures taken/being taken inter-alia include;

- i. The Ministry of Environment Forest and Climate Change (MoEF&CC), Government of India notifies "Standards for Emission or Discharge of Environmental Pollutants from various Industries" under Schedule-I of Environment Protection Rules, 1986. So far, 79 industrial specific environmental standards have been notified. The industrial sectors, for which specific standards are not available, general standards as notified under Schedule-VI of Environment Protection Rules, 1986 are applicable.
- ii. CPCB has directed SPCBs/PCCs to inspect Red, Orange, and Green categories of industries at a minimum inspection frequency of 6 months, 1 year and 2 years, for verification of

compliance of environmental norms. In addition, common waste management/treatment facilities such as STPs, CETPs, CBMWTFs etc., and 17 categories of high pollution potential industries are to be inspected on quarterly basis by SPCBs/PCCs.

- iii. CPCB has published guidelines on continuous effluent monitoring system on 07.11.2014 and Guidelines for Continuous Emission Monitoring Systems in July 2017. Further, First Revised Guidelines for Continuous Emission Monitoring System has been published in August 2018 and subsequently amended on 04.09.2020.
- iv. Further, CPCB has directed all 17 categories of high pollution potential industries, Grossly Polluting Industries of Ganga basin and common waste treatment facilities to install Online Continuous Effluent/ Emission Monitoring Systems (OCEMS) for strengthening monitoring mechanism and effective compliance through self-regulatory mechanism and constant vigil on pollution levels. Real-time values of environmental pollutants of trade effluent and emissions generated through OCEMS are transmitted online to CPCB and concerned SPCB/PCC on 24x7 basis. Central software processes the data and in case of value of pollutant parameter exceeds prescribed environmental norms, an automatic SMS alert is generated and sent to industrial unit, SPCB and CPCB, so that corrective measures can be taken by the industry immediately and appropriate action can be taken by concerned SPCB/PCC/CPCB.
- v. CPCB carries out inspection-cum-monitoring of 17 categories industries and common waste treatment facilities, selected randomly based on SMS alerts, generated through Online Continuous Effluent/Emission Monitoring Systems (OCEMS), installed in these industries. In case of non-compliance observed, actions as deemed fit is taken as per the provisions of the environmental acts.
- vi. Regular monitoring of compliance of industrial emission/effluent discharges and other operational activities according to the standards prescribed by MoEF&CC, CPCB and SCBs/PCCs,
- vii. Critically polluted areas have been identified and Action Plan have been formulated for restoration of environmental quality in these areas.
- viii. Industries are directed to install necessary pollution control equipment in a time bound manner.
  - ix. Charter for water intensive industries like Distillery, Pulp & Paper, Tannery etc.
  - x. Emphasis on Cleaner / Best Available Technologies
  - xi. Implementation of Zero Liquid Discharge (ZLD) in Textile, Bulk Drug, Distillery etc.

5. Having drawn our attention to above documents, the learned counsel states that large number of highly polluted industries have not set up Online Continuous Effluent Monitoring Systems (OCEMS) to ensure real-time compliance, which is violation of guidelines issued by the MoEF&CC.

6. After having gone through the evidence, at this stage, we find that it has been prayed by the applicant that a direction be issued to CPCB and MPCB to ensure compliance with respect to 17 categories of polluting industries that real-time parameters and uptime records, are made publicly available online. We ourselves checked on the website of CPCB and find that this information is already available which reads as "Online PCEaNs PCB.in". It appears after perusal of this website that whichever industries have furnished the data, the same has been uploaded. But the industries who have not provided the data, the details of those industries are not available. So, it is quite possible that there are number of industries which have not provided the data, which needs to be implemented, but the applicant has not noted those industries in the Original Application. So we cannot pass any order against those industries in respect of compliance of the guidelines.

7. The prayer No. 2 states that a mandate be issued that the list of non-complying industries and industries exempted from ZLD norms be published online to ensure transparency and accountability. In this regard, we would like a reply to be submitted by the MPCB as well as CPCB. But we find that CPCB has not been made a party-respondent in this matter. Therefore, the applicant is directed to implead CPCB (Central Pollution Control Board) as party-respondent and after impleadment of CPCB, the Registry is directed to issue notice to the respondents, directing them to submit their respective reply-affidavit in respect of prayer clause (2) as to whether the same can be directed to be complied with or not within four weeks.

8. As regards non-compliance on the part of several highly polluting industries, we would like the applicant to find the names of such industries and implead them so that we can issue notice to them, for which learned counsel for the applicant seeks time till last week of June,

2025. We allow the request and grant the time till last week of June, 2025.

9. We direct the Registry to place this matter for next consideration on 23.07.2025.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

May 02, 2025  
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